

COMMENTS ON CONSULTATION PAPER

Subject: Comments on Consultation Paper dated 06.04.2026 on *ALTD/FAST Services*

Q1. Definition and Scope of ALTD Services:

In our understanding, ALTD services are internet-based platforms that provide television-like viewing experience through applications on smart TVs, mobile phones, and other connected devices. These services generally offer scheduled (linear) content along with, in some cases, on-demand programmes, and are mostly supported through advertisements rather than subscription fees.

From what we observe at the community level, many users do not clearly differentiate between traditional TV channels and such app-based services. For them, it is simply “free TV through internet”. Therefore, it would be helpful if the definition clearly distinguishes:

- **The platform (application providing the service), and**
- **The channels/content being delivered through it**

At the same time, the definition should remain simple and practical so that it can be easily understood not only by industry stakeholders but also by ordinary users.

We feel that the scope of ALTD services should include all platforms that distribute linear television content over the internet, irrespective of the device used (TV, mobile, or web).

Q2. Identification of Primary Responsible Stakeholder:

Based on our understanding and observations, the application provider appears to be the most visible and accessible point for the user. It is through the application that users access content, raise concerns, or form their trust.

Therefore, we are of the view that the application provider may be considered as the primary responsible entity for regulatory purposes.

However, we also feel that responsibility should not rest entirely on a single entity. A shared responsibility approach may be more practical:

- **Content responsibility should remain with broadcasters/content providers**
- **Distribution and user interface responsibility should rest with the application/platform provider**

In many cases, especially where services are operated through multiple partners (including overseas entities), it is important to ensure that there is at least one clearly identifiable entity responsible within India for compliance and grievance handling.

From a user perspective, it is important that:

- **There is a clear point of contact within India**
- **Complaints can be addressed in a timely and accessible manner**

Q3. Authorisation Framework for ALTD Services:

We feel that introducing a simple registration-based framework would be more suitable than a heavy licensing system.

Given that many of these platforms are evolving and include smaller players, a light-touch approach may:

- **Encourage innovation**
- **Reduce entry barriers**
- **Still ensure accountability**

The process should be simple, transparent, and accessible.

Q4. Television Channels on ALTD Platforms:

It is important to ensure that only authorised and legally permitted channels are made available on ALTD platforms.

From a user perspective, there is currently no clarity on whether the channels being viewed are authorised or not. Therefore:

- **Platforms may be required to verify channel permissions before onboarding**
- **Basic disclosure about channel legitimacy may be helpful**

Q6. Consumer Protection:

From our field observations, consumer awareness in this area is still limited. Therefore, strong but simple consumer protection measures are important.

We suggest:

- **A clear grievance redressal mechanism within the platform**
- **A designated contact point within India**
- **Easy-to-understand terms and conditions**

Users should be able to raise complaints without difficulty.

Q7. Audience Measurement:

While audience measurement is important for industry purposes, it should be done in a way that respects user privacy.

We suggest:

- **Collection of only necessary and anonymised data**
- **Clear disclosure to users regarding data usage**
- **Avoiding collection of sensitive personal information**

Transparency in this regard will help build user trust.

Q8. Future Considerations:

ALTD services are still evolving, and their usage is growing rapidly, especially with increasing smartphone and smart TV penetration.

In this context, we feel that:

- **The regulatory framework should remain flexible**
- **Periodic review may be carried out**
- **Innovation and regional content development should be encouraged**

Special attention may be given to:

- **Rural users**
- **Regional language content (including Tamil)**
- **Accessibility for low-income communities**

ALTD/FAST சேவைகள் குறித்த ஆலோசனை ஆவணத்திற்கான எங்களது கருத்துக்களை மரியாதையுடன் சமர்ப்பிக்கிறோம். நாங்கள் அடித்தட்டு மக்களின் நலனுக்காக செயல்படும் ஒரு இலாப நோக்கமற்ற நிறுவனம் (NGO) ஆகும். தகவல் அணுகல், விழிப்புணர்வு மற்றும் உள்ளடக்கமான வளர்ச்சி ஆகிய துறைகளில் பணியாற்றி வருகிறோம்.

Q1. வரையறை மற்றும் வரம்பு (Definition and Scope):

ALTD சேவைகள் என்பது இணையத்தின் மூலம் செயலிகள் (Apps) வழியாக வழங்கப்படும், தொலைக்காட்சி போன்ற நேரடி (Linear) உள்ளடக்கங்களை கொண்ட சேவைகளாகும். இதில், சேவை வழங்கும் Platform (செயலி),வழங்கப்படும் Content/Channels (உள்ளடக்கம்)இரண்டிற்கும் தெளிவான வேறுபாடு இருக்க வேண்டும்.

Q2. பொறுப்புக்கூறல் அமைப்பு (Responsible Entity):Application provider:

(செயலி வழங்குநர்) பயனாளர்களுடன் நேரடியாக தொடர்பு கொள்ளும் முக்கிய அமைப்பாக இருப்பதால், இதனை முதன்மை பொறுப்பாளராக கருதலாம்.அதே நேரத்தில், Content → Broadcaster பொறுப்பு,Distribution → Platform பொறுப்பு என்ற பொறுப்புக் கொள்கை நடைமுறைப்படுத்தப்பட வேண்டும்.

Q3. அனுமதி / பதிவு அமைப்பு (Authorisation Framework):

கடுமையான உரிமம் (License) முறைக்கு பதிலாக எளிய Registration (பதிவு) முறை கொண்டு வரப்பட வேண்டும். இதன் மூலம் புதுமை (Innovation) ஊக்குவிக்கப்படும் மற்றும் சிறிய நிறுவனங்கள் பாதிக்கப்படாது.

Q4. சேனல்கள் சட்டபூர்வம் (Channel Legitimacy):

ALTD தளங்களில் வழங்கப்படும் அனைத்து சேனல்களும் சட்டபூர்வமான அனுமதி பெற்றவையாக இருக்க வேண்டும். எனவே, தளங்கள் (Platforms) சேனல்களின் உரிமைகளை சரிபார்க்க வேண்டும்.

Q5. பயனர் பாதுகாப்பு (Consumer Protection):

பயனாளர்களுக்கான பாதுகாப்பு மிக முக்கியம்.அதற்காக புகார் தீர்வு முறை (Grievance Redressal), இந்தியாவில் தொடர்பு கொள்ளக்கூடிய அலுவலகம் மற்றும் தெளிவான தகவல் வழங்கல் இவை அவசியம்.

Q6. பார்வையாளர் அளவீடு (Audience Measurement):

பயனர் தரவு சேகரிப்பு குறைந்த அளவில் இருக்க வேண்டும். தனியுரிமை (Privacy) பாதுகாக்கப்பட வேண்டும். பயனாளர்களுக்கு தெளிவாக தெரிவிக்கப்பட வேண்டும்.

Q7. எதிர்கால பரிந்துரைகள் (Future Considerations):

ALTD சேவைகள் வேகமாக வளர்ந்து வருகின்றன.இதனால், விதிமுறைகள் நெகிழ்வானதாக இருக்க வேண்டும்.காலமுறை மதிப்பாய்வு செய்யப்பட வேண்டும். பிராந்திய (தமிழ்) உள்ளடக்கங்களுக்கு ஊக்கமளிக்க வேண்டும்

Q8. குறிப்பாக கிராமப்புற மக்கள், குறைந்த வருமானம் உள்ள பயனாளர்கள் இவர்களின் அணுகலை கருத்தில் கொள்ள வேண்டும்.